

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016 &
IA NO. 680 OF 2016**

Dated: 11th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s HINDALCO Industries Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Abhisar Biragi

Counsel for the Respondent(s) : Mr. James P. Thomas
Mr. Ramesh Babu for R-1

Mr. P. V. Dinesh
Mr. Arushi Singh for R-2

Mr. Nishe Rajan Shonkar For R-3

Mr. Abhinav S. Raghuvanshi
Mr. Prateek Tewari
Ms. Sagarika Rawat for R-4

ORDER

IA No. 680 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may take steps to file the same on or before 10.10.2017 after serving copy on the other side.

List the matter on **26.10.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd